

Boards, Special Juvenile Police Units, State and District Child Protection Units, Homes of various types and non-institutional care through adoption, foster-care and sponsorship. These measures, among other things, also intend main-streaming of children in conflict with law. The State Governments/UT Administrations are entrusted with the primary responsibility for implementation of the JJ Act.

Under the Integrated Child Protection Schemes (ICPS), there is a provision of counselor in Observation Homes. These counselors provide counseling services to children in conflict with law and children in need of care and protection as well as for their parents and families.

**SIT to probe deaths of Kalburgi and Gauri Lankesh**

538. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received demands for Special Investigation Team (SIT) to probe the deaths of Kalburgi and Gauri Lankesh; and

(b) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Government of Karnataka has informed that a Special Investigation Team (SIT) has been constituted by them to probe into the death of Ms. Gauri Lankesh and that a CID team is investigating the case of death of Mr. Kalburgi.

**Andhra Pradesh Government's request to set up task force**

539. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Andhra Pradesh Government requested the Centre to set up a Task Force to look into the promises made to the State at the time of creation of Telangana; and

(b) if so, the response of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) There is no proposal for

constitution of a Task Force in this regard. However, a Dispute Resolution Committee has been constituted to resolve any difficulties and disputes arising out of the implementation of the Andhra Pradesh Reorganisation Act, 2014 on and from the appointed day as notified as 2nd June, 2014 between the successor States of Telangana and Andhra Pradesh.

**Racial discrimination against people from North-East States**

540. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the status of implementation of the recommendations of M.P. Bezbaruah Committee constituted to look into concerns of the persons hailing from the North-Eastern States who are living in different parts of the country, especially the metropolitan areas;

(b) whether Government has framed or intends to frame a law or amend the Indian Penal Code to prevent racial discrimination against North-East people as per the recommendations of the Bezbaruah Committee; and

(c) if so, the progress of action taken and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) In order to deal with the concerns of persons hailing from the north-eastern States and residing in different parts of the country, particularly in the metropolitan cities, the Union Government (MHA) constituted the Bezbaruah Committee on 5 February, 2014. The Committee submitted its report to the Ministry of Home Affairs on 11th July, 2014. The Committee categorized its recommendations into three categories, (a) immediate measures (b) short term measures and (c) long term measures.

Implementation of the recommendations of the Committee related to different Central Government Ministries and State Governments and is in different stages of implementation. In the Ministry, implementation of recommendations has been reviewed by MOS (Home) in the years 2015, 2016 and 2017.

(b) and (c) The Committee had suggested insertion of two new sections 153(C) and 509(A) in the Indian Penal Code to prevent racial discrimination against North-East people. As the criminal law is in the concurrent list, it has been decided to seek comments/views of the State Governments/UTs on the Draft Bill. There is also consultation with Law Commission on the issue.